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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

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NEW DELHI, DATED THE 30th April, 2007

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures (Vol.1):

1. The para 2.8(v.a) shall be amended to read as:

(v.a) Persons importing / exporting permissible goods as notified from time to time, from/to China through Gunji and Namgaya Shipkila ports, provided the CIF value of a single consignment does not exceed Indian Rs.25,000. In case of Nathula port the applicable value ceiling will be Rs.100,000.

2. Sl.No.12 under para 2.8(vi), shall be amended to read as:

Sl.No.	Code Number	Categories of Importers/ Exporters
12	0100000134	Persons importing / exporting permissible goods as notified from time to time, from/to China through Gunji and Namgaya Shipkila ports, provided the CIF value of a single consignment does not exceed Indian Rs.25,000. In case of Nathula port, the applicable value ceiling will be Rs.100,000.

3. In Appendix 1 {Application form for Importer Exporter Code Number}, the following shall be added at the appropriate place:-

“In case of applicants for importer exporter Code Number who are ordinarily residents of Sikkim, trade tax/sales tax registration number issued by the State Government of Sikkim may also be accepted as a substitute to Permanent Account Number (PAN) issued by Income Tax authorities.”

This issue in Public interest.

(B.S.Meena)
Director General of Foreign Trade and
Ex-officio Additional Secretary to the Govt. of India

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